

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**STARRED QUESTION NO.408**  
TO BE ANSWERED ON 23.03.2018

**Control/Prevention of Forest Crimes**

\* 408. SHRI UDAY PRATAP SINGH:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government proposes to amend the existing laws relating to control /prevention of Forest Crimes in the country so as to make them more stringent;
- (b) if so, the details thereof;
- (c) whether the Government has conducted any assessment/ review regarding the forest crimes which occurred during the last three years;
- (d) if so, the details thereof, State/ UT-wise; and
- (e) if not, the reasons therefor?

**ANSWER**

**MINISTER FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE**

**(DR. HARSH VARDHAN)**

(a) to (e) A Statement is laid on the Table of the House.

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**STATEMENT REFERRED TO IN REPLY TO PARTS (a), (b), (c), (d) AND (e) OF THE LOK SABHA STARRED QUESTION NO. \*408 REGARDING CONTROL/PREVENTION OF FOREST CRIMES RAISED BY SHRI UDAY PRATAP SINGH DUE FOR REPLY ON 23.03.2018:**

- (a) & (b) Control/Prevention of forest crimes including management of forests in the country is primarily the responsibility of the respective State/UT Governments. The Indian Forest Act, 1927 and various State Forest Acts are being used for control/prevention of forest crimes in the country. Ministry and State Government are amending the respective acts as and when found necessary for the control / prevention of forest crimes in the country.
- (c) to (e) The assessment / review of forest crimes is the mandate and responsibility of the State/UT Governments and this Ministry has not maintained any data/information on this matter as the subject matter is dealt by the States.

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